Directorate General of Foreign Trade Udyog Bhawan DES-V Section

Minutes of NC-V meeting held on 01.11.2012

The meeting No.30/AM-13 for the licensing year 2012-13 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 01.11.2012 in Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Dr. R.A. Lal, Director	R.O., T.C., Noida
2.	Shri K.C. Meena, Dy. DGFT	DGFT
3.	Shri Kuldeep Singh, Assistant Director	MSME
4.	Shri J.D. Giri, Vice President	AEPC
4.	Shri P.P. Pasricha, F.T.D.O.	DGFT

At the outset, the Minutes of NC-V Meeting No.28/AM-13, dated 18.10.2012 and Meeting No.29/AM-13, dated 25.10.2012 were taken for ratification. As there were no amendments to the same, the above referred minutes of 18.10.2012 and 25.10.2012 were adopted for implementation by the Committee without any amendment. The agenda for meeting No.30/AM-13 dated 01.11.2012 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER :30/84-ALC3/2012 **MEETING DATE**: 01.11.2012

Case No.:3/24/8		1 -	Meet No/Date:30/84-ALC3/2012 01.11.2012	Status: Rejected
HQ File :01/84/05	50/00226/AM13/	1	Lic.No/Date:0610028616 23.08.2012	Reject

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not submitted requisite information/details called for vide DGFT's letter dated 28.09.2012 so far. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

Case No.:3/30/84-ALC3/2012		01 11 2012	Status: Approved
HQ File :01/84/050/00258/AM13/		Lic.No/Date:0710090450 28.08.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

$\ [$	S.No.	Export Product	Export	Import item	Quantity
			Quantity		allowed
	1.	Children Pant/Trouser made out	23,701	Y33/1 PFD 100% Linen	20145.85 Sq.
		of 100% Linen fabric	Nos.	fabric NM33XNM33-	meter (@ 0.85
		NM33XNM33-53X50 125,		53X50 125, GSM-62+/-	sq. meter per
		GSM-62+/-10%		10%, Sanelin quality	piece)

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

		1	Status: Deferred
$\ _3$	HQ File :01/84/050/00224/AM13/		Defer Date: 29.11.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the application set in this case is still awaited from the applicant firm/R.A. Therefore, the Committee has decided to await the same and defer the case for re-listing on 29.11.2012.

Case No.:4/30/84-ALC3/2012	5	Meet No/Date:30/84-ALC3/2012 01.11.2012	Status: Deferred
HQ File :01/84/050/00259/AM13/			Defer Date: 29.11.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given the width of fabric in respect of export and import product, manufacturing process and stage-wise wastage in respect of all export products in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 29.11.2012.

Case No.:2/30/84-ALC3/2012	-		Status: Deferred
HQ File :01/84/050/00257/AM13/	RLA File :07/24/040/00234/AM13/	Lic.No/Date:0710090710	Defer Date:

| 13.09.2012 | 29.11.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that there is wide variation in the GSM from 33 – 100 in the export and import product, which cannot be allowed. The permissible limit of variation in GSM is +/-10%. Accordingly, the Committee after deliberations decided to ask the applicant firm to give requirement of inputs separately for each GSM for consideration of the proposal. The case stands for re-listing on 29.11.2012.

Case No.:1/26/84-ALC3/2012	1	Meet No/Date:30/84-ALC3/2012 01.11.2012	Status: Approved
HQ File :01/84/050/00241/AM13/		Lic.No/Date:0510335352 21.09.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Brief made of 100% Cotton woven embroidered	4201 Nos.	100% Cotton woven embroidered fabric, GSM-	2119 Sq. meter
	fabric, GSM-114+/-10% and		114+/-10%	
	100% Cotton woven lawn		100% Cotton woven lawn	297 Sq. meter
	fabric, GSM-72+/-10% with		fabric, GSM-72+/-10%	
	half inch polyester grosgrain		Half inch polyester grosgrain	Net + 1%
	ribbon bow.		ribbon bow	wastage
2.	Ladies Brief made of 100% Cotton yarn dyed woven fabric, GSM-125+/-10% and		100% Cotton yarn dyed woven fabric, GSM-125+/-10%	3640 Sq. meter
	100% Cotton woven lawn fabric, GSM-72+/-10% with		100% Cotton woven lawn fabric, GSM-72+/-10%	682 Sq. meter

	half inch polyester grosgrain ribbon bow.		Half inch polyester grosgrain ribbon bow	Net + 1% wastage
3.	Ladies Brief made of 100% Cotton printed woven fabric,	5137 Nos.	100% Cotton printed woven fabric, GSM-118+/-10%	2491.55 Sq. meter
	GSM-118+/-10% and 100% Cotton woven lawn fabric,		100% Cotton woven lawn fabric, GSM-72+/-10%	505 Sq. meter
	GSM-72+/-10% with half inch polyester grosgrain ribbon bow.		Half inch polyester grosgrain ribbon bow	Net + 1% wastage

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:2/26/84-ALC3/2012	- 11-05 - 111-11-1 - 1		Status: Deferred
HQ File :01/84/050/00242/AM13/		1	Defer Date: 29.11.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requirement of fabric is very high. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the samples for all the three export products to enable the Committee to calculate the requirement of fabric. The case stands for re-listing on 29.11.2012.

Case No.:1/27/84-ALC3/2012	9	01 11 2012	Status: Approved
HQ File :01/84/050/00243/AM13/		Lic.No/Date:0510336005 28.09.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this

case as detailed below						
S.No.	Export Product	Export	Import item	Quantity		
		Quantity		allowed		
1.	Ladies Dress made of 60%	1900 Nos.	60% Cotton 31% Nylon 9%	359.00 Kgs.		
	Cotton 31% Nylon 9% Rayon		Rayon laced dyed net knitted			
	laced dyed net knitted fabric,		fabric, GSM-125+/-10%			
	GSM-125+/-10%, Style No.					
	BP272665JR					

logge of detailed below:

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:1/30/84-ALC3/2012	5	Meet No/Date:30/84-ALC3/2012 01.11.2012	Status: Deferred
HQ File :01/84/050/00256/AM13/		Lic.No/Date:0410140342 09.10.2012	Defer Date: 29.11.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given measurement sheet and calculation sheet as to how the requirement of 3.15 sq. meter per piece has been worked out in both the export product in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 29.11.2012.

Case No.:5/30/84-ALC3/2012		01.11.2012	Status: Approved
HQ File :01/84/050/00260/AM13/		Lic.No/Date:0710091572 25.10.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	100% Natural Silk dyed/	44,554 Sq.	100% Natural Silk fabrics,	45,000 Sq.
	printed/embroidered fabrics,	meter	GSM-33/35, width- 44/45"	meter
	GSM-33/35, width-44/45"		(Made from 100% Mulberry	
			raw silk, without mix of any	
			other yarns)	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:6/30/84-ALC3/2012	-	01 11 2012	Status: Approved
HQ File :01/84/050/00261/AM13/		Lic.No/Date:0710091575 25.10.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product			Export	Import item		Quantity				
					Quantity					allowed	
1.	100%	Natural	Silk	dyed/	44,554 Sq.	100%	Natural	Silk	fabrics,	45,000	Sq.

10

	printed/embroidered	fabrics,	meter	GSM-33/35,	width-	44/45",	meter	
	GSM-33/35, width-44/	45"		39,491 meters				

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

MANUAL AGENDA CASES

(12)

Case No.543	M/s Maharani of India, New Delhi		
NC 30/AM-13, dt. 01.11.2012	File No.01/84/50/265/AM-12/DES-V		
Redemption against Advance Authorization No.0510308644 dated 18.11.2011.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested for modification in the description of export product. Accordingly, Committee after deliberations agreed with the request of the applicant firm and decided to change the description of export product in this case as detailed below:

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Girls Top made of 100%	32,798	100% Cotton/Poly-P/L w/	11,000 Sq.
	Cotton/Poly-P/L w/ 100% Poly	Nos.	100% Poly lining, width 120	meter (@
	lining, width 120 cms, GSM		cms GSM 236+/-10%	0.335 sq.
	236+/-10% and Poly			meter/pc).
	Georgette fabric, GSM 60 and			
	Rayon Fabric GSM 120, Style			
	No.0133191.			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(13)

Case No.544	M/s Lastolite Imaging Solutions Pvt. Ltd., Chennai			
NC 30/AM-13, dt. 01.11.2012	File No.01/84/50/465/AM-10/DES-V			
Ratification of input output norms in respect of Advance Authorisation No.0410102678 dated				
04.03.2009.				

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case, on pro-rata basis, as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Cubelite made out of synthetic	500 Nos.	Synthetic fabric nylon	1795 Sq. meter
	fabric nylon taffeta coated		taffeta coated fabric	
	fabric, size-2 feet, code:A2486			
2.	Cubelite made out of synthetic	800 Nos.	Synthetic fabric nylon	6448 Sq. meter
	fabric nylon taffeta coated		taffeta coated fabric	
	fabric, size-3 feet, code:A3686			
3.	Cubelite made out of synthetic	300 Nos.	Synthetic fabric nylon	3225 Sq. meter
	fabric nylon taffeta coated		taffeta coated fabric	
	fabric, size-4 feet, code:A4886			

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(14)

Case No.545	M/s Gaurav International, Gurgaon		
NC 30/AM-13, dt. 01.11.2012	File No.01/84/50/401/AM-12/DES-V		
Ratification of input output norms against Advance Authorisation No.0510318606 dated 24.02.2012.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
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		Quantity		
1.	Ladies top made of 100% Polyester	14,780	100% Polyester printed	15,770 Sq.
	printed woven fabric, GSM-80+/-	Nos.	woven fabric, GSM-	meter
	10% & 100 Polyester dyed woven		80+/-10%	
	fabric, GSM- 80+/-10%,		100% Polyester dyed	10,568 Sq.
	Style:187497/ 201664/914200		woven fabric, GSM-	meter
			80+/-10%	
2.	Ladies top made of 100% Polyester	5830 Nos.	100% Polyester dyed	10,261 Sq.
	dyed woven fabric, GSM-80+/-		woven fabric, GSM-	meter
	10%, Style:187761/914211		80+/-10%	

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(15)

Case No.546	M/s Hues India Pvt. Ltd., Jaipur	
NC 30/AM-13, dt. 01.11.2012	File No.01/84/50/265/AM-12/DES-V	
Request for permission to import Silk Fabric against Advance Authorisation when predominant fabric is		
other than Silk for export items allowed in the norms covered by S.No.J-270 to J-296.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and not agreed with the request of the applicant firm to grant permission to import blended fabric where composition of silk is less than 50% i.e. predominant fabric is cotton manmade fabric for export items covered under SION J-270 to J-296, under duty exemption scheme. The Applicant firm may prepare application under para 4.7 of Hand Book of Procedure, if they so desire.

(16)

Case No.547	M/s Raghav Export, Ludhiana	
NC 30/AM-13, dt. 01.11.2012	File No.01/(85)84/50/186/AM-12/DES-V	
Re-fixation of Input Output Norms in respect of Advance Authorization No.3010081930 dated		
21.12.2011.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 29.11.2012.

(17)

Case No.548	M/s Pasha International, Madurai	
NC 30/AM-13, dt. 01.11.2012	File No.01/84/50/374/AM-11/DES-V	
Ratification of Input Output Norms in respect of Advance Authorization No.3510033144 dated 14.03.2011.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to re-fix the ad-hoc norms against the Advance Authorization issued in this case by allowing 4% wastage as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Non-woven tyvek bags	2060 Kgs.	Non-woven fabric tyvek @ spunbonded olefin (D143932230, GSM-43+/-10% made from 100% high density Polyethylene (HDPE), Style No.1443R, 1524MM, 1000MUS, FBR Code-GJ88544 (Total Sq. meters-50,292 Sq.	2142 Kgs. (including 4% wastage)
			meters)	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(18)

Case No.549	M/s Meenakshi India Ltd., Chennai	
NC 30/AM-13, dt. 01.11.2012	File No.01/84/50/216/AM-11/DES-V	
Re-fixation of Input Output Norms in respect of Advance Authorization No.0410118249 dated		
22.10.2010.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given sample of export product with measurement sheet, style number and copy of shipping bills & invoices of each export product in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/details for consideration of the proposal. The case stands for re-listing on 29.11.2012.

(19)

Case No.550	M/s Superhouse Ltd., Kanpur	
NC 30/AM-13, dt. 01.11.2012	File No.01/84/50/123/AM-13/DES-V	
Ratification of Input Output Norms in respect of Advance Authorization No.0610027351 dated		
30.05.2012.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 29.11.2012.

(20)

Case No.551	M/s Laxmi fabrics, Bangalore
NC 30/AM-13, dt. 01.11.2012	File No.01/84/162/424/AM-13/DES-V
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Request to facilitate the issue of DFIA Authorization under Textiles SION J-51 for Grey/ Dyed/Printed Fabrics with Embroidery (made out of 100% Natural Silk Fabrics, width-44", GSM-54+/-, Undyed and Unprinted) against the import of 100% Natural Silk Fabrics, width-44", GSM-54+/- undyed and unprinted for ratio of 1 Sq. meter: 1.01 Sq. meter.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested to issue the DFIA Authorization under Textile SION J-51. The description of export item given as "Grey/dyed/printed fabrics with embroidery made out of 100% Natural Silk fabrics, GSM-54, width-44" undyed and unprinted" whereas in SION J-51, the description of export product given as "Grey/Dyed/Printed Fabrics with Embroidery".

It is observed that the description of export product given in SION J-51 does not match with one to one description of export product given by the applicant firm, as Silk products does not get covered under SION J-51. The Silk products covered

under SION J-123, J-124, J-125, J-129 & J-132. Moreover, applicant firm has not made available the shipping bills of the export products in support of their proposal. The Committee agreed with the decision of the RA that the export product does not covered under SION J-51.
